NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

Company Appeal (AT) (CH)(Ins) No.54 of 2021 (Under Section 61 of the Insolvency and Bankruptcy Code 2016) (Arising out of Order dated 04.01.2021 in I.A.No. 555 of 2020 in Company Petition No.CP(IB) No.143/07/HDB/2019 passed by the Hon'ble National Company Law Tribunal, Hyderabad Bench)

IN THE MATTER OF:

1. Telangana State Trade Promotion Corporation, 5-10-174, Fateh Maidan Road, Basheerbagh, Hyderabad, Telangana- 004.

...Appellant

1. A.P. GEMS & Jewellery Park Private Limited, T.S. No. 6/1, Road No. 10, Banjara Hills, Hyderabad, Telangana- 034. Represented By Dr. K.V. Srinivas, Resolution Professional.

2. Phoenix Tech Tower Private Limited, Plot No. 14/46, IDA Uppal, Habsiguda, Hyderabad, Telangana- 039.

...Respondents

Present:

For Appellant : Mr.V.S. Ravi, Sr. Counsel

For Mr.M. Naga Deepak

Order (Virtual Mode)

Heard Learned Sr. Counsel Mr.V. Ravi appearing for the Appellant.

There shall be an 'Order of Stay' in regard to the implementation of the 'Impugned Order' dated 04.01.2021 in I.A.No.555 of 2021 in C.P.(IB) No.143/07/HDB/2019 passed by the 'Adjudicating Authority' (National Company Law Tribunal, Hyderabad Bench, Hyderabad), till 15.06.2021.

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Let Notice be issued to the Respondents through 'Speed Post' returnable

by 15.06.2021. Let the requisite together with process fee be filed before

18.05.2021 before the 'Office of the Registry'. If the 'Appellant' provides the e-

mail address(s) of the Respondents, then, in that mode also, the service can be

effected. Also, the Appellant is to provide the Mobile No(s) of the Respondents

to the Registry.

Before the next date of Hearing, it is open to the Learned Counsel for the

Appellant as well as on the Respondents' side, to enter appearance, to file

Reply/Response/Counter and to submit their 'Notes of Submissions' together

with Citations before the 'Office of the Registry' not only through e-filing, but

also through Hardcopy and the same shall be exchanged between the Learned

Counsels, well in advance.

Liberty is granted to the Appellant side to file 'Rejoinder', if any, within

three days thereafter, of course after serving necessary copy to the Respondents'

side without fail.

The Registry is directed to List the matter on **15.06.2021**.

[Justice Venugopal M] Member (Judicial)

[V.P. Singh] Member (Technical)

12.05.2021

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